GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 937 TO BE ANSWERED ON 22.11.2016

Plastic Waste Management

937. MOHAMMED FAIZAL: SHRI ASADUDDIN OWAISI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has recently notified plastic waste management rules to regulate the use of hazardous material and waste generated out of the same;
- (b) if so, the details thereof;
- (c) the status of implementation of the said rules;
- (d) the extent to which manufacturers, importers, retailors, vendors and urban civic bodies have been made responsible under these rules;
- (e) the penalty likely to be imposed for violation of these rules; and
- (f) the extent to which the new rules are likely to regulate use of hazardous material and waste?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ANIL MADHAV DAVE)

- (a) & (b): The Government has notified the Plastic Waste Management Rules, 2016 in supersession of the earlier Rules in March, 2016 to minimize plastic waste generation and envisage involvement of all stakeholders for recycling/utilization of plastic waste in road construction, energy recovery, etc. The pigments and colorants to be used for plastic packaging and carry bags, the recycling of plastic waste, and use of compostable plastic for carry bags are required to conform to standards prescribed by Bureau of India Standards. The manufacturing and use of plastic sheets and carry bags of thickness less than 50 microns is prohibited. The manufacturers and producers of plastic carry bags and multi-layered packaging are required to obtain prior registration from State Pollution Control Boards/Pollution Control Committees.
- (c) The Rules have been notified in March 2016. States and Union Territories have been asked to comply with the Rules. Directions have also been issued under the Environment (Protection)

- Act, 1986 to State agencies concerned for closure of units engaged in manufacturing, stocking and sale of thin plastic carry bags or sheets. The producers, recyclers, manufactures of plastic carry bags or multi-layer packaging are required to obtain prior registration.
- (d) As per the Rules, the producers, importers and brand owners are required to adopt extended producer responsibility for setting up system for collection of waste generated from their products involving State Urban Development Departments. The urban civic bodies are responsible for development and setting up of infrastructure for plastic waste management either on its own or by engaging agencies or producers.
- (e) The penalty for violation of the Rules is imposed as per the provisions of the Environment (Protection) Act, 1986, which includes imprisonment up to five years and fine up to one lakh rupees, or more for repeated violations.
- (f) Implementation of various waste management rules as notified, namely Plastic Waste Management Rules 2016, e-waste (Management) Rules, 2016, Bio-Medical Waste Management Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Solid Waste Management Rules, 2016 are comprehensive in their scope of regulation of all wastes including hazardous waste.
